

SCHEDULE B
FORM OF NOTICE TO BE ISSUED UNDER SECTION 16



NO. OF SUIT.

In the Court of the Mamlatdar of

. . Plaintiff ;
. . Defendant.

TO PLAINTIFF (or DEFENDANT, *as the case may be*).

WHEREAS, in the suit above specified, instituted in this Court by _____, the Court ordered on the _____ day of _____ last that _____, and the said plaintiff (or defendant, *as the case may be*) has, under date the _____ day of _____, applied to this Court to re-hear the case on *the grounds that (here state the grounds)* ;

This is to give you notice that the said application will be heard and determined on the day of _____ at _____ o'clock _____ m., at the village of _____, and you are hereby required to take notice that in default of your appearance personally or by agent at the said time and place, the application will be heard and determined in your absence and, if granted, a time and place for re-hearing the suit will then be fixed.

Dated this _____ day of _____ 19 ____ .

(Signed)
Mamlatdar.